

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में अधिसूचना सं. सा.का.नि. सं. 998(अ) तारीख 7 अगस्त, 2017 द्वारा प्रकाशित किए गए थे।

## MINISTRY OF COMMUNICATIONS

### (Department of Telecommunications)

#### NOTIFICATION

New Delhi, the 10th November, 2020

**G.S.R. 694(E).**—In exercise of the powers conferred by section 7 of the Indian Telegraph Act, 1885 (13 of 1885), the Central Government hereby makes the following rules to amend the Temporary Suspension of Telecom Services (Public Emergency or Public Safety) Rules, 2017, namely:-

1. (1) These rules may be called the Temporary Suspension of Telecom Services (Amendment) Rules, 2020.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Temporary Suspension of Telecom Services (Public Emergency or Public Safety) Rules, 2017, in rule 2, after sub-rule (2), the following sub-rule shall be inserted, namely:-  
“(2A) The suspension order issued by the competent authority under sub-rule (1) shall not be in operation for more than fifteen days.”

[F.No.800-37/2016-AS.II/Part-I]

S. B. SINGH, DDG(AS)

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R 998(E), dated the 7th August, 2017.